

[श्री हरिकेश बहादुर]

भास्तीय संविधान का बुला उल्लंघन हुआ है। भारत सरकार का वह कर्तव्य है कि वह तत्काल हस्तक्षेप करे और दोषे कि प्रदेशों में सरकारों के द्वारा संविधान का उल्लंघन न होने पाये। उत्तर प्रदेश की वर्तमान सरकार को तत्काल आवश्यक निर्देश दिये जाने चाहिए।

12.44 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

श्री जार्ज फर्नान्डिस (मुजफ्फरपुर): इस पर सदन में बहस होनी चाहिए। दूसरे सदन में इस पर बहस हो गयी है।

Sir, this is a matter which needs to be debated in this House. After all, there is a Constitutional break-down in Uttar Pradesh. Is this House going to debate or not? The Upper House has already debated this question. My submission is that there should be a debate on this question. Mention under Rule 377 is no way of dealing with a constitutional break-down in the largest State of the country. There is no election of Speaker there. The Speaker's election has not been possible there.

MR. DEPUTY-SPEAKER: That is all right. Mr. Shamanna.

श्री रामविलास पासवान (हाजीपुर): इस पर आपकी कृपित क्या है?

MR. DEPUTY-SPEAKER: I have not called you. I have called Mr. Shamanna.

(iv) SUPPLY OF WHEAT TO KARNATAKA STATE.

SHRI T. R. SHAMANNA (Bangalore South): I bring to the notice of the Government the position regarding supply of wheat to Karnataka State.

I have received loud complaint from Karnataka Roller Flour Mills Association and others regarding irregular supply of wheat to Karnataka

State. Several appeals made to the Food Corporation of India and the Government of India not improved the matters.

I am told that wheat stock with F.C.I. godown at Bangalore may suffice only a few days. The Millers say that they are not getting wheat for preparing wheat products. It is said that Railway Wagons are not available and that is the main reason for shortage. Wheat supply to Karnataka is to be taken urgently. Further, the Roller Mills are asked to get their wheat supplies through the road. Since the freight charges allowed will be to the extent of the Railway freight rates, the cost to the Millers is not workable. The Floor Mills are urging that wheat may be supplied by Rail or they are prepared to get wheat by lorry if they are paid Road mileage charges as is allowed in Bihar State.

I request the Food and Agriculture Minister to arrange for despatch of wheat to Karnataka State immediately.

(v) NEED FOR DROUGHT RELIEF MEASURES IN CERTAIN BLOCKS OF KALAHANDI DISTRICT IN ORISSA.

SHRI RASABEHARI BEHERA (Kalahandi): Golamunda, Komana, Sinapali, Dharamgarh and Kosara blocks of Kalahandi District in Orissa are in the grip of a serious and unprecedented drought. The people of these blocks are undergoing untold miseries. The downtrodden people, the Scheduled Caste and Scheduled Tribe people are avoiding starvation deaths by eating Mahua flowers, Tola and such other jungle fruits which are most, unpalatable to the human tongue. On account of acute scarcity of primary essential commodities like wheat or rice, they are boiling the leaves and barks of some trees and plants and are eating them.

There is no drinking water at all in entire Sinapali and Dharamgarh blocks. The wells in rural areas have

dried. The women folk have to walk a few miles to get a pot of drinking water. The river and rivulets are mere sand-beds now. There is no potable drinking water supply system in Dharamgarh town. There are three wells in this town before which hundreds of people start queuing from 4 A.M. in the morning to get water.

If the Central Government does not supplement the efforts of the State Government of Orissa which is trying to tackle the drought situation, it will surely become very grave and uncontrollable. The human misery must somehow be alleviated, particularly drinking water and supply of food items, by vigorously implementing drought relief measures. This is a question of life and death of 38,000 people living in these areas.

(vi) REPORTED DECISION BY INDIAN AIRLINES TO ALLOW OPERATORS BY A PRIVATE COMPANY ON TRUNK ROUTES.

PROF. MADHU DANDAVATE (Rajapur): Sir, with your permission, under Rule 377 I would like to make a special mention on the following matter of urgent public importance.

The Indian Airlines has taken the decision to allow a private company 'Pushpak Airways' to operate a daily caravelle service between Bombay and Madras violating the usual practice not to operate air services through private companies, particularly on Indian Airlines trunk routes. It is surprising that the Indian Airlines has sold the first aircraft to the private company for Rs. 12 lakhs while it has offered for the other two aircrafts a price of Rs. 5 lakhs and Rs. 3 lakhs respectively. This wide disparity in the prices of the aircrafts appears very strange.

On the basis of priorities fixed by the Planning Commission, the third airline services by private companies would be highly detrimental to the balanced development of our national transport system which consists of

Railways, motor transport and airways, all requiring adequate quota of fuel. The government should come out with a categorical statement on the issue.

(vii) NEED TO RUSH FOODGRAINS TO WEST BENGAL.

SHRI DINEN BHATTACHARYA (Serampore): The West Bengal Government is facing a serious disruption in the public distribution system due to the dwindling supply of foodgrains to this State from the Central Government.

West Bengal's demand for this year was 3 million tonnes, 1 million tonnes more than the normal annual quota, because of the serious flood and drought in 1978 and 1979.

The arrivals in West Bengal from the Central pool in Punjab and Harviana was dwindling every month, and it has come down to 1.68 lakh tonnes in May from 1.82 lakh tonnes in January. Though the Centre has promised to despatch 150 rakes to West Bengal, the actual average is only 110 rakes.

Now the West Bengal Government is left with less than a month's stock.

This is a very serious situation which will jeopardise the distribution of foodgrains through rationing as well as through Fair Price Shops. I, therefore, would like to request the Minister concerned to take urgent steps in this matter to rush adequate foodgrains to West Bengal immediately.

MR. DEPUTY-SPEAKER: When making his statement under rule 377, Shri Harikesh Bahadur said something which is not in the statement given to the Speaker and which has been approved. That will not be recorded. Only that he has given in writing will go on record. Hon. Members are requested to read out only what they have given in writing to the Speaker. This is for your future guidance.